

Import Licences Scandal unearthed by C.B.I. in Jodhpur

5924. **SHRI K. M. MADHUKAR:**
With the Minister of COMMERCE be pleased to refer to the reply given to Unstarred Question No. 704 on the 15th November, 1974 regarding import licences scandal unearthed by C.B.I. in Jodhpur and state:

(a) whether the investigation has been completed on the import licences scandal unearthed by C.B.I. in Jodhpur;

(b) if so, the main features thereof and action taken thereon; and

(c) if not, the reasons for the delay?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):
(a) The cases are still under investigation.

(b) Investigation is still pending. This will be known after the investigation is complete.

(c) The investigation involves scrutiny of voluminous documents relating to several import licences and examination of a number of witnesses.

Stocks accumulated with S.T.C.

5925. **SHRI JAGANNATHRAO**

JOSHI:

SHRI ISHWAR CHAUDHRY:

SHRI PRADESH CHANDRA:

SHRI M. RAM GOPAL

REDDY:

SHRI HAMENDRA SINGH

BANERA:

SHRI ATAL BIHARI

VAJPAYEE:

With the Minister of COMMERCE be pleased to state:

(a) the value of stock that have accumulated with the State Trading Corporation;

(b) what is the item-wise break-up of the value of these stocks, reasons for accumulation in each case and

extent of losses that have been so incurred; and

(c) the preventive measures being taken for future?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):
(a) The value of stocks lying with STC as on 28-2-1975 was Rs. 46.52 crores against normal stock holding of the STC around Rs. 30 crores.

(b) The break-up of total stocks is as under:—

| Imports | Rs. crores. |
|---|--------------|
| Oils & Fats (Tallow and fats) | 16.26 |
| Chemicals (Plastics and paint raw materials) | 14.59 |
| Drugs & Pharmaceuticals | 4.78 |
| Textiles | 3.56 |
| IRMAC | 0.49 |
| General Products (Newsprint) | 6.50 |
| Imported cars | 0.34 |
| | <u>46.52</u> |

The reasons for accumulation are slow lifting by users due to the credit squeeze, reduction in demand for the end products like plastics, the reduction in the price of certain indigenous raw materials or fall in international prices.

Losses are anticipated on some of the items and the extent of losses would be known only after the accounts are finalised.

(c) The following preventive measures have been taken to ensure liquidation of stocks:—

(i) The Licensing authority has made it compulsory for all lease order holders to register their orders within a given

period with the STC with a view to ensuring prompt lifting of the allotted material by them.

- (ii) Accumulated stocks are taken into account while placing future exports.
- (iii) Shipments are being rescheduled, wherever possible, and allottees are being assisted to avail of the Bill Marketing Scheme under which the allottees can lift the stocks immediately against bills of exchange which will be negotiable upto 90 days from the date of lifting

Complaints received by LIC.

5926. SHRI NITIRAJ SINGH CHAUDHURY: Will the Minister of FINANCE be pleased to state:

(a) the number of complaints received each year during the last three years by LIC offices and their nature generally; and

(b) the steps, if any, taken to reduce the complaints and the results achieved?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): (a)

| Nature of complaint | 1972-73 | 1973-74 | 1974-75 | |
|--------------------------------|--------------|--------------|-----------------------|------------------------|
| | | | 1-4.1974 to 30.9.1974 | 30.9.1974 to 31.3.1975 |
| 1. Claims on policies | 6227 | 6271 | 3873 | |
| 2. Commission to Agents | 8176 | 6651 | 3384 | |
| 3. Premium Adjustment/Receipts | 6126 | 5146 | 2643 | |
| 4. New Business | 1353 | 1047 | 539 | |
| 5. Policy loans | 3496 | 2326 | 1223 | |
| 6. Paid-up Surrender Value | 2928 | 2608 | 1036 | |
| 7. Others | 11765 | 10553 | 5305 | |
| Total | 40171 | 34601 | 18003 | |

(b) Continuous efforts are being made to improve the efficiency. The Corporation has very recently strengthened the machinery for dealing with complaints in all the Divisional Offices A Management Information Cell has been set up in each Divisional Office entrusted with the responsibility of attending to all complaints received direct by the Divisional Office, or through the Zonal Office or Central Office. The objective is not only to redress specific grievances, but also to have constant review of the administrative procedures. A study of statistics of complaints reveal that there has been a downward trend in complaints

Realisation of amount advanced by Nationalised Banks to Private Sector Industries in Bihar

5927. SHRI SUKHDEO PRASAD VERMA Will the Minister of FINANCE be pleased to state:

(a) the amount of loans not realized upto the due date which have been advanced by the nationalised banks to the private sector industries in the State of Bihar during the last three years;

(b) the names of such industries and the amount of loans pending against such industries; and

(c) the steps Government propose to take to realize the full amount?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): (a) to (c). The Hon'ble Member, presumably, has in mind whether the nationalised banks have found any of their advances to private sector industries irrecoverable or doubtful of recovery. The banks take all legal steps to recover such dues. They also make adequate provisions out of profits in their accounts, if there be any shortfall in recovery of their advances to any borrower in relation to the security available, on the basis of advice